

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1107/ND/2018**

**IN THE MATTER OF:**

**M/s. Top Trade**

**...PETITIONER**

**Vs.**

**M/s. Exit 10 Marketing Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 05.11.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. SumitNagpal, Adv. For RA**

**For the RP**

**:Mr. Milan Singh Negi, Kapil Dev,  
RP**


**For the Respondent/ Corporate-debtor :**


**ORDER**

The counsel for the Resolution Professional has submitted an additional affidavit on behalf of the Resolution Professional in terms of the directions issued by this Tribunal vide its order dated 1.10.2019 the same is taken on record and the matter is posted to 18.11.2019. Ms. Mani Gupta, Advocate has appeared on behalf of the ex-directors of the company and sought time for filing vakalatnama and she has told me that she has already sent them the requisite document to the ex-directors who are at abroad. Having regard to the circumstances explained by the counsel appearing on behalf of ex-directors two weeks time is granted for filing vakalatnama in the matter and for filing

(Annu)

reply three weeks time is granted. Post the matter to 6<sup>th</sup> December, 2019. The orders with regard to Resolution Plan are reserved and the compliance made to the order dated 1<sup>st</sup> October, 2019 will be looked into at the accordingly approval to the Resolution Plan. Post the matter to 18<sup>th</sup> November, 2019.

  
**(V.K. Subburaj)**  
**Member (T)**

  
**(P.S.N. Prasad)**  
**Member (J)**